[Mr. Deputy Speaker]

Mr. Kachwai, please take your seat now. When somebody is impartial it hurts everybody; it is bound to hurt everybody at some time or the other. If it hurts you to-day, I cannot help it. Now Mr. Raghavji. (*Interruptions*)** This is not the way. Nothing will go on record. What is the point? (*Interruptions*)** Now Mr. Raj Narain, what is the point of order?

श्री राज नारायण : हमारा प्वाइण्ट आफ़ आर्डर यह है कि इस सदन के समक्ष आप की उपस्थिति में प्रधान मंत्री जी ने हमारे ऊपर यह गंभीर आरोप लगाया कि मैं जान रहा हूं कि राज नारायण बार पाथ पर हैं। मैं यह निवेदन कर देना चाहता हूं कि मैं बार पाथ पर नहीं हूं।

श्री राम धन (लाल गंज) : आप कैसे इन को एलाऊ करते हैं।

MR. DEPUTY-SPEAKER: Please let me hear what he is wanting to say. What he wants to say may be on a point of personal explanation, not on a point of order.

श्री राज नारायण : पर्सनल एक्सप्लानेशन पर मैं आप के द्वारा इस सदन के सम्मानित सदस्यों से विनम्र निवेदन करना चाहता हूं कि मैं बार-पाथ पर नहीं हूं।

उपाध्यक्ष महोदय : बस।

श्री राज नारायण : मैं यह बता रहा हूं कि मैं हिंसक नहीं हूं, मैंने आज तक अपने जीवन में हिंसा नहीं की, लेकिन बड़े से बड़े हिंसकों को अपनी अहिंसा की ताकत से हम ने गद्दी से उतार दिया है। मैं यह कह देना चाहता हूं कि इस समय कोई प्रधान मंत्री, जो गांधियन वे पर चलने की प्रतिज्ञा राजघाट पर ले, और अपनी प्रतिज्ञा को तोड़ कर इस सदन में यह धमकी दे कि हम गोली चला देंगे, बुलडोजर चला देंगे, मशीनगन चला देंगे, इस तरह की बात जनतंत्रीय व्यवस्था में नहीं होनी चाहिए। ...(*Interruptions*)...

MR. DEPUTY SPEAKER: Mr. Raj Narain, you have already given your explanation. Please sit down, you have explained your position. That is enough. Yes, Mr. Raghavji,

श्री रामधन : आप राज नारायण जी को भाषण देने का अवसर प्रदान करते हैं, तो आप दूसरों को भी बोलने दीजिए।

MR. DEPUTY-SPEAKER: Mr. Raghavji. Nobody else will go on record.

(*Interruptions*)**

MR. DEPUTY-SPEAKER: Mr. Kachwai, please take your seat आप बैठ जाइए। जब चर्चा होगी, तब आप कहिएगा।

13.55 hrs.

MATTERS UNDER RULE 377

(i) REPORTED INCIDENTS OF THEFTS AND LOOTING IN TRAINS.

श्री राघवजी (विदिशा) : उपाध्यक्ष महोदय, मैं नियम 377 के अन्तर्गत एक लोक महत्व के विषय की ओर मंत्री जी का ध्यान आकर्षित करना चाहता हूं।

दक्षिण भारत से दिल्ली आने वाली ट्रेनो में लगातार चोरियां और लूटपाट।

पिछले कुछ महीनों से दक्षिण भारत से दिल्ली आने वाली एक्सप्रेस ट्रेनों में चोरी, लूटपाट डाकेजनी की वारदातें लगातार हो रही हैं। अभी हाल में पुनः दक्षिण भारत से आने वाली पेज गाड़ी जी टी एक्सप्रेस में सामूहिक चोरी की गई। दिनांक 7-8-78 को रात्रि में लगभग ग्यारह बजे भोपाल और बीना के बीच जी0टी0 एक्सप्रेस की एक थ्री टायर की बोगी में 28 बर्थों पर से चोरियां की गईं। भारी मात्रा में सामान चुरा लिया गया। अनेक यात्रियों का तो सारा का सारा सामान चुरा लिया गया।

डिब्बे के दरवाजे की खिड़की का कांच टूटा पाया गया। डिब्बे को दूसरे डिब्बे से जोड़ने वाले दरवाजे में कोई ताला नहीं पाया गया। रेगजीन काटा हुआ पाया गया। आश्चर्य की बात यह है कि डिब्बे में कण्डक्टर मौजूद था फिर भी यह वारदात हो गई और उसे पता भी नहीं चला। यह भी पता चला है कि ट्रेन की जंजीर तक नहीं खींची गई और चोर अपने कार्य में सफल हो गए।

अनेक यात्रियों को यह शंका भी हो गई कि कहीं रेलवे का स्टाफ तो चोरों से नहीं मिला हुआ है। रेलवे मंत्री ने लोक सभा में यह आश्वासन दिया कि भविष्य में ट्रेन की सुरक्षा के पर्याप्त कदम उठाये गये हैं। इस आश्वासन के बावजूद इस वारदात के हो जाने से अब रेल यात्रियों को अपने सामान की समुचित सुरक्षा के प्रति आशंकित हो गये हैं।

**Not recorded.

पिछले महीनों में जितनी भी वारदातें हुई हैं वे सभी इटारसी और बीना के मध्य ही हुई हैं। पिछले अनुभवों के बावजूद रेलवे स्टाफ सचेत नहीं रहा और यदि लापरवाही न बरती होती तो शायद यह वारदात नहीं होती।

रेल प्रशासन को चाहिए कि इस वारदात की गहन जांच करवा कर अपराधियों को पकड़ने में कोई कसर न रखे अन्यथा रेल यात्रा सदैव जोखिम भरी रहेगी और अपराधियों का होसला बढ़ता ही जायगा।

मैं चाहता हूं कि रेलवे मन्त्री शीघ्र ही इस सम्बन्ध में अपना वक्तव्य दें।

(ii) REPORTED CRISIS AMONG THE JUTE GROWERS OF NORTH BENGAL.

SHRI AMAR ROY PRADHAN (Cooch Behar): Thank you, Sir, for giving me an opportunity to raise this important question in this august House under 377.

When the Committee on Public Undertakings recommended Rs. 447 for per quintal raw jute price, the West Bengal Government demanded Rs. 250 per quintal. The Government of India declared Rs. 180 for per quintal W.R. 5 raw jute. Then the North Bengal jute growers are getting only Rs. 130 per quintal for raw jute.

As published in Jugantar Patrika (North Bengal edition dated 10-7-78) a serious crisis has arisen among the jute growers of North Bengal on account of unwillingness for purchasing raw jute by the Jute Corporation of India in different markets.

The jute, the golden fibre is no more as valuable as gold at least to the jute growers of North Bengal. On the contrary, it has become a source of misery and disincentive to the growers when the millowners have been accumulating huge fortune from this trade every year by sucking the blood of real jute producers. When the raw jute of North Bengal is coming to the market in a huge quantity, the sudden fall of jute price by about Rs. 60 per quintal during the last fortnight has brought a sense of helplessness and despondency among the growers of these areas. The raw jute is now selling in the market in between Rs. 130 and Rs. 160 per quintal only.

The Jute Corporation of India, a white elephant, is nothing but an idle spectator to it. One will hardly find any D. P. Agent of Jute Corporation of India in the village markets and jute growing centres. The middlemen and advance purchasers being financed by the black money holders have spread their net throughout North Bengal to purchase raw jute at a cost much below even the statutory price. Thus the jute growers being deprived of the support price, not to speak of remunerative price.

(iii) REPORTED SUPPLY OF STATE MILK BY DELHI MILK SCHEME.

SHRI NIRMAL CHANDRA JAIN (Seoni): Under rule 377, I want to mention the following matter of urgent public importance. The pre-price-hike sale of standard milk of Delhi Milk Scheme was 3.5 lakhs litres per day. The consequent sale proceed realized was to the tune of Rs. 4.5 lakhs per day at Rs. 1.30 per litre. After the price hike the daily sale has gone down to 2 lakh litres and the sale proceed realized is only 3.6 lakhs at the present enhanced rate of Rs. 1.80 per litre. Thus there is an overall loss in terms of sale and realization of the sale amount. Because of the reduced sale, even the overnight stale stock is being sold which is sour in taste and bad for health. It shall fail in analysis if done under the Prevention of Food Adulteration Act. I request the government to permit such an analysis and remove the present embargo on analysis.

On Saturday one of the milk bottles of the DMS which was purchased by my servant had completely decomposed and transformed practically into curd form within ten minutes. I wanted to present the said bottle to the hon. Minister but since he has gone, I shall present it to the hon. Finance Minister.....

MR. DEPUTY-SPEAKER: You can give it to him later.